

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1017
TO BE ANSWERED ON 10.02.2025

Ban on Diesel/Petrol Vehicle

1017. SHRI MURARI LAL MEENA

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government and National Green Tribunal (NGT) are contemplating to repeal/amend the rule of 10 years timeframe for diesel vehicles and 15 years timeframe for petrol vehicles in respect of private vehicles;
- (b) if so, the time by which the said action is likely to be taken and if not, the reasons therefor;
- (c) whether the Government is aware of the fact that private vehicles operates less in comparison to commercial vehicles and thus applying similar rules on both type of vehicles is not justified;
- (d) if so, whether the Government is contemplating to allow private vehicles to run on the basis of their maintenance test and inspection at the interval of every two years in place of fixing the timeframe in respect of such vehicles; and?
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

(a) to (e)

The Ministry of Road Transport and Highways (MoRTH) has formulated the Voluntary Vehicle Fleet Modernization Program (V-VMP) and Vehicle Scrapping Policy for creation of an ecosystem to phase out unfit and polluting vehicles in an environment friendly manner. Under this policy, eligibility of vehicles to ply on roads is determined through fitness test of the vehicle through an Automated Testing Station.

For private vehicles, Fitness test is required for renewal of registration after 15 years and based on their fitness status, the renewal of certificate of registration is made for a period of five years from the date of grant of the certificate of fitness. While for Commercial vehicles, renewal of certificate of fitness is required every two years up to eight years and thereafter every year.

There is also a provision of retest and appeal to the appellate authority for reconsideration after failing in the fitness test. Vehicles ultimately failed after above procedure shall be marked as End-of-life vehicles (ELVs) and for scrapping of those, the MoRTH vide its notification GSR 653(E) dated 23.09.2021 notified the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021, followed by Motor Vehicles (Registration and Functions of

Vehicle Scrapping Facility Amendment) Rules, 2022 notified vide GSR 695(E) dated 13.09.2022, under the Motor Vehicles Act, 1988. To ensure environment-friendly recycling and shredding of old vehicles Ministry of Environment Forests and Climate Change has published "Guidelines for Environmentally Sound Management of End-of-Life Vehicles (ELVs)" for Vehicle recycling and shredding industry.

In case of National Capital Region (NCR), Hon'ble Supreme Court in Writ Petition No 13029/1985 (M.C Mehta vs. UOI), vide its order dated 29.10.2018 upheld the order of Hon'ble National Green Tribunal (NGT) dated 07.04.2015 in O.A. No. 21 of 2014 and directed that all the diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in NCR. The direction from Hon'ble Supreme Court apply on commercial vehicles as well as on private vehicles.

Commission for Air Quality Management in NCR and Adjoining Area (CAQM) has directed to NCR states that appropriate action may be initiated against all such End-of-Life Vehicles/overaged vehicles either plying on roads or parked in public places in pursuance of Hon'ble Supreme Court's and NGT orders referred to above.
